

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 155 of 2013 &
IA 223 of 2013

Dated : 18th July, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

The Indian Hotels Co. Ltd. & Anr. Appellant(s)
Versus
Maharashtra Electricity Regulatory
Commission & Anr. Respondent(s)

Counsel for the Appellant(s): Mr. Sitesh Mukherjee
Ms. Prerna Priyadarshini
Ms. Shagun Jain
Counsel for the Respondent(s): Mr. Ravi Gupta, Sr. Adv.
Ms. Pallavi Mohan
Mr. S.N. Bhonsle
Mr. R.D. Pathsute for R.2

ORDER

Admit. Mr. Ravi Gupta, the learned Senior Counsel takes notice on behalf of Respondent No. 2 and seeks some time to file the reply. Notice be issued to the other Respondents returnable on 05.09.2013. Dasti service is permitted. Registry is also directed to issue notice to the Respondents.

Post the matter on **05.09.2013**. In the meantime, the learned counsel for the Respondent No.2 is directed to file his reply on or before 21.08.2013 after serving copy on the other side.

(Rakesh Nath)
Technical Member
Ts/pg

(Justice M. Karpaga Vinayagam)
Chairperson